

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**A.NO. 292 OF 2014 &
I.A. Nos. 25 of 2015, 216 of 2016 & 419 of 2017**

Dated: 8th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Gujarat Gas Company Ltd.Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Janmali M

Counsel for the Respondent(s) : Mr. Samir Malik
Ms. Iti Aggarwal for R-2

Ms. Sonali Malhotra
Mr. Sumit Kishore for R-1

ORDER

It has been informed by Mr. Janmali, counsel holding for Mr. Apoorva Misra that there is bereavement in the family of Mr. Apoorva Misra, learned counsel for the Appellant and an adjournment is sought on that ground. Learned counsel for the Respondents have no objection. Hence, list the matter for further hearing on **27.10.2017.** In the meantime, learned counsel for the Appellant shall take instructions as to whether inspection

of the documents annexed to the letters dated 21.07.2008 and 24.10.2008 issued by the Appellant to Respondent No.1 can be taken by Respondent no.2 before the next date of hearing. Let the entire formalities of inspection be completed before the next date of hearing i.e. 27.10.2017.

(B.N. Talukdar)
Technical Member (P&NG)
vt/vg

(Justice Ranjana P. Desai)
Chairperson